

(b) whether the Government are considering to reduce the population of live stock since enough straw and other fodder are not available.

(c) if so, the facts thereof; and

(d) the measures planned to check wastage/diversion of animal fodder to meet the gap between demand and supply?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) to (d). The information is being collected from FAO/European Countries/States/Union Territories and will be laid on the Table of the Sabha

[Translation]

Bomb Blasts

1574 SHRI JAGDAMBI PRASAD YADAV Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of incidents of bomb blasts by terrorists in India and the loss of life and property as a result thereof during the last two years.

(b) the number of persons arrested and the number of persons prosecuted in this regard.

(c) whether most of these persons are terrorists motivated by Pakistan, and

(d) the preventive measures taken by the Government to curb such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). The information is being obtained from States/Union Territories and will be laid on the Table of the House.

(d) Under the VIIIth scheduled to the Constitution 'Public Order' and 'Police' are State subjects. It is for the concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level action is taken to facilitate coordination of the anti-terrorists operations of different states and to improve flow of information useful for control of terrorist insurgency activities among the states. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc.

[English]

Responsibilities amongst Authorities in Delhi

1575 SHRI JAGMOHAN Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the administrative and institutional set-up for the National Capital Territory of Delhi Approximates to that of a dyarchy.

(b) whether the present division of powers and diffusion of responsibilities amongst various authorities is causing a great deal of hardship to the people, and

(c) if so, the remedial measures taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). As a result of the constitution (69th Amendment) Act, 1991 and the Government of National Capital Territory of Delhi Act, 1991 Delhi has got a legislative Assembly and a Council of Ministers responsible to it. In view of the special responsibilities of the Union in relation to the National Capital, 'Public Order' 'Police' and 'Land' have been kept outside the purview of the Legislative Assembly.

There are, however, certain Public utilities which are under the control of the Union Government. A proposal to transfer the Delhi Transport Corporation, Delhi Milk Scheme and Super Bazar to the Government of National Capital Territory of Delhi is under active consideration. There is also a proposal to place the Delhi Electricity Supply Undertaking under the administrative control of the Government of NCT of Delhi. The transfer of these organisations would improve the delivery of civic services in Delhi.

In order to decentralise the administrative structure of the National Capital Territory of Delhi, a proposal to create nine districts is in an advanced stage of consideration. The objective of decentralisation is, inter-alia, to provide the common citizen a ready access to the administration for redressal of his grievances and to make the administration more responsive.

Killing of Wild Animals

1576 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the Government have received reports of mass killing of monkeys, wild pigs, bears, tigers and other animals, particularly from the forests of Kerala

(b) if so, the details thereof, state-wise

(c) whether Government have made any enquiry into the matter

(d) if so, the details thereof, and

(e) if not, the preventive steps taken by the Government to protect the wild animals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHD) : (a) No, Sir. However, some incidents of illegal killing of wild animals in different parts of the country, including Kerala, do occur from time to time.

(b) Does not arise

(c) and (d), the cases of illegal killing of wild animals are investigated by the respective State wildlife authorities and appropriate action taken under the law.

(e) The various measures taken for protection of wild animals include.

- (i) Hunting of wild animals included in Schedules I to IV of the Wild Life (Protection) Act, 1972 has been banned by law.
- (ii) Special measures for protection and conservation of tiger, elephants and rhinos and their habitat are being implemented.
- (iii) A network of 441 wildlife sanctuaries and 80 National parks covering 1,48,000 sq. km. has been set up for conservation of wild flora and fauna. Financial assistance is provided by the Central Government for development of national parks and sanctuaries on request from the state Governments.
- (iv) Raids are carried out by the wildlife authorities, whenever information of illegal trading in wildlife animals reaches them.
- (v) International Trade in Endangered Species of animals and articles made thereof is regulated under the provisions of the convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES).
- (vi) Regional and sub-regional offices of Wildlife Preservation have been set-up mostly at the main export centres of the country to prevent smuggling of wildlife products.
- (vii) Inter departmental coordination has been enhanced with other enforcement organisations like Police, BSF, Customs, ITBP, Coast Guards etc. Training programmes on wildlife enforcement and implementation were also conducted for all these organisations at New Delhi and Dehradun during, 1995.

[Translation]

Railway line between Devas and Harda

1577. SHRI SUSHIL CHANDRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether no Railway line passes through the area between the Devas and Harda in Madhya Pradesh.

(b) if so, the steps proposed to be taken to lay a railway line there.

(c) whether any survey has been conducted for laying a railway line between the said places.

(d) if so, the details thereof.

(e) whether public and Railway administration have worked together in some places for laying new railway lines in the country; and

(f) if so, the type of co-operation likely to be expected from the public under this system?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) At present there is no proposal to lay a railway line between Devas and Harda.

(c) No, Sir.

(d) Does not arise.

(e) Yes, Sir.

(f) Shramdan for earthwork and permission to move and take materials to the site of work are the items which can be expected from the public in this system.

[English]

Temporary Workers in Railways

1578. SHRI RAMESH CHENNITHALA : Will the Minister of RAILWAYS be pleased to state :

(a) total number of temporary workers in the Railways at present, zone-wise;

(b) the time by which it is proposed to make them permanent; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c). It is presumed that the Question relates to confirmation of temporary Railway employees. As per the extant instructions, temporary Railway employees are confirmed in service on successful completion of the probation period. The confirmation of temporary employees is thus a continuing process. The number of temporary Railway employees at present zone-wise is being collected and will be laid on the Table of the House.

Budgetary Support to Railways

1579. DR. T. SUBBARAMI REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to restore the budgetary support atleast by sixty per cent to fulfil the needs of the Railways.

(b) whether in view of the said proposal any concrete programme of action for Railways has been prepared by the Ministry; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) The decision to allocate the available budgetary resources to different sectors, including Railways, is taken by Planning Commission in consultation with Ministry of Finance.